

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1898(KB)2019
CONT.A. (IBC)/7(KB)2023,
IA(I.B.C)/1103(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY 2024

IN THE MATTER OF	TECH SMART VS S.V DIDIT SOLUTIONS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Diganta Das, Adv.] For the Operational Creditor

Ms. Rachna Anchalia, Adv.] For the IRP

ORDER

1. Ld. Counsel appearing on behalf of the operational creditor present. Ld. Counsel appearing on behalf of the IRP present.
2. **CONT.A. (IBC)/7(KB)2023:**
 - a. Ld. Counsel appearing on behalf of the respondent in CONT.A. (IBC)/7(KB)2023 submits that in compliance of the direction given on 10th June, 2024 a cheque of Rs. 1,55,174/- (Rupees One Lakh Fifty-five Thousand One Hundred Seventy-four Only) amount was tendered. However, the RP refuse to accept the same saying that she would either accept the DD / Pay Order or Fund Transfer.
 - b. Since the said respondent is willing to go for a Fund Transfer. Let the same be done within a period of two (2) weeks.
 - c. Let a Report to the same be furnished before the next date of hearing.
 - d. List this matter for further consideration on **14.08.2024**.
3. List the main CP along with rest of the IA for further consideration on **14.08.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**